

DECISIONS TAKEN IN THE XXIVth CABINET MEETING HELD ON 08/04/2020

The following decisions were taken by the Council of Ministers in the XXIVth Cabinet meeting held on April 08th, 2020 at Ministerial Block, Porvorim.

1) The Council of minister resolved to accord approval for award of work to:-

1. M/s Land Marc Construction amounting to Rs.11,11,17,784.68 for

construction of Civil and Criminal Court Building at Margao – Goa in

Fatorda constituency and

2. M/s Thasma Construction Pvt. Ltd. amounting to Rs.2,93,28,656.63 for

construction of Diversion road on account of closure of NH-17 between

Cortalim to Santrant Slope for Construction of New Zuari Bridge for

diversion of road on account of closure of NH-17 between Cortalim Circle to

Santrant Slope for Construction of New Zuari Bridge-Diversion from Verna-

Airport Junction (via Queeny Nagar Junction, MES Junction, NSD Junction,

Bogmalo Junction, Airport Junction on NH-17B), Chicalim – Airport

Junction on NH-17 A to Cortalim junction on NH-17 A and

3. M/s Jay Jay Consultants amounting to Rs.94,99,696.00 for diversion of

road on account of closure of NH-17 between Cortalim Circle to Santrant

Slope for Construction of New Zuari Bridge-Road “Safety measures,

signages, information boards and road furniture’s etc., for 4 packages/5

routes” and

4. M/s Dilip Buildcon Ltd. – MBZ(JV) amounting to Rs.12,50,48,375.54 for

diversion of road on account of closure of NH-17 between Cortalim Circle to

Santrant Slope for Construction of New Zuari Bridge-Diversion from Verna

NH-17 via Konkan Railway acquired land below Cortalim RUB NH-17 A –

Cortalim Junction (NH-17)

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2) The Council of Minister also resolved to transfer land admeasuring 3,500.00 sq. mtrs. of the Tourism Department to the Police Department (Home Department) under survey Nos. 45/2 at Priol (Mangueshi) village in Ponda Taluka for construction of a Police Station as per Rule 279, of General Financial Rules 2005 on 'No Profit No Loss basis'.

3) Further, the Council of Minister resolved to accord approval for rectification of the Survey number as 188 Sub Division 5 and area admeasuring 1925 sq.mtrs in the proposal approved for transfer of premises of old Primary Health Centre building at Tisk, Ponda belonging to the Directorate of Health Services to the Directorate of Art and Culture.

4) The Council of Minister resolved to accord the extension to the Scheme named " Financial Assistance to Pre – Primary Schools for Scheduled Tribe in Remote Areas" for a further period of five years i.e. upto 17/09/2023.

5) The Council of Minister also resolved to accord the extension of validity period as provision at clause 7 i.e. Evaluation of the scheme w.e.f. 27/2/2019 till further 3 years for the scheme namely, "Scheme to support Orphan children /children of Widows belonging to ST Community".

It is also resolved to carry out the amendments in the scheme as under:-

- 1) At clause 4, to remove the word 'DSS' from the eligibility criteria.
- 2) Income of the widow/applicant to avail this scheme should not exceed Rs. 3.00 lakhs per annum in the Previous Financial Year. However no income ceiling shall be there for Orphan children.

6) The Council of Minister resolved to transfer Revenue Department land totally admeasuring 44,478 Sq Mts land under Survey Nos. 146/2, 146/3, 146/4,

146/6, 148/2, 148/6 and 148/7 of Village Curchirem, Bicholim Taluka
alongwith the encumbrances i.e lessees to Department of Science and
Technology, Government of Goa for the purpose of setting up of Construction
& Demolition Waste Management Facility on 'no profit no loss basis as per
rule 279 of General Financial Rules, 2005.

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7) The Council of Minister resolved to accept the offer of M/s. OTIS Elevator
for replacement of the lift at Raj Bhavan which is essential for the Governor
of Goa.

8) The Council of Minister also resolved to grant approval for revised / amended
"Rules of Enlistment of Contractors in PWD/WRD, 2020" and (i) to issue
new enlistment to the existing contractors by raising tendering limit by
accepting difference in pay, as per new Rules; and (ii) Weeding out old
registration files and registers, being voluminous in nature, and to generate new
files/ registers.

9) Further, the Council of Minister resolved to accord ex-post facto approval for
42 works taken up by call of quotations by Public Works Department
amounting to Rs.463.59 Lakhs to regularize the liabilities under Clause 2.2 of
CPWD Works Manual and issue of Administrative Approval and Expenditure
Sanction to issue Work Orders for the works taken up during the Golden Jubilee
edition of International Film Festival of India, Goa and authorized Public
Works Department in future to take up works through call of quotations
wherein no response has been received while processing the case through
e-tendering and also for cases of additional works identified at the last moment

and which are essential for IFFI every year, as these works will not be completed if take up through e-tendering process due to shortage of time.

10) The Council of Ministers resolved to accord Revised Administrative Approval & Expenditure Sanction for 44 works taken up by Public Works Department with Revised Estimated Cost amounting to Rs. 1334.43 Lakhs to regularize the liabilities for issue of Revised AA&ES Order pertaining to “Supply of Labourers through Contractor/Agency in Public Works Department” and all the labourers shall be enrolled into PWD Labour Supply Society with retrospective effect i.e. from 1 st [April 2020](#) subject to the following the codal formalities of PWDLSS as approved by the Cabinet held on 21/02/2020, in order to ensure that the salaries of these labourers will be through PWDLSS w.e.f. 1 st April 2020 and educational qualifications in respect of “un-skilled” category labourers may be relaxed. For other categories the educational qualifications shall be as per Goa Public Works Department Group C and D Workcharged

Establishment Post Recruitment Rules,1987 as adopted by PWD Labour Supply Society.

11) Cabinet in reference to the earlier decision taken in the XXIII rd Special Cabinet Meeting held on 24/03/2020, now unanimously agreed that all the Ministers will voluntarily donate 30% of the gross salary payable to Chief Ministers Relief Fund -Goa Covid-19 for the entire financial year 2020-21.

Further, All India Service Officers will contribute Rs.10,000/- to the fund voluntarily.

12) Secretary(Revenue) made a brief presentation on action taken during lockdown period and for the containment of Covid-19.

He informed about invoking of powers of Disaster Management Act, 2005 by National Disaster Management Authority and issuance of guidelines by National Executive Council. He further informed that guidelines by National

Executive Council are being followed by State Executive Council of State of Goa. He apprised about action taken by Health Department for containment of Covid-19 including management of Home quarantine. Cabinet was informed that E.S.I. Hospital, Madgao has been designated as Covid Hospital. Action taken by local bodies, Directorate of Fire and Emergency for sanitization were also briefed.

13) Cabinet was also apprised about the steps taken by Police Department in enforcement of lockdown. Orders issued by the District Magistrates / General Administration Department were also informed to the Cabinet. Further, steps initiated to ensure availability of essential commodities and relief work taken with regards to migrants and standard labourers were also presented before cabinet. Cabinet appreciated the actions taken by various departments like Health, Police, etc., under the leadership of Hon'ble Chief Minister and guidance of Respected Chief Secretary.

DI/NB/PN/DSK/PN/2020/1818.

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DIRECTORATE OF INFORMATION AND PUBLICITY.
THIRD FLOOR,UDYOG BHAVAN,
NEAR AZAD MAIDAN, PANAJI GOA